

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 705 of 2018

IN THE MATTER OF:

Pankaj Sharma

...Appellant

Versus

**D4N Technologies Pvt. Ltd.
Through R.P.**

...Respondent

Present:

For Appellant : None

O R D E R

29.01.2019 On 14th December, 2018 when the matter was taken up, learned counsel for the appellant submitted that the parties are negotiating for settlement to enable the appellant to move an application under Section 12A of the I&B Code. On the request of the appellant, the case was adjourned to 22nd January, 2019. On 22nd January, 2019 nobody appeared on behalf of the appellant. However, to give another opportunity, the case was adjourned for today. Today also nobody appeared on behalf of the appellant. The appeal is accordingly dismissed for non-prosecution.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

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